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9.12.2003
MA 2395/2003
MA 2396/2003
OA 2943/2002



Present: Shri V.S.R.Krishna, counsel for applicant in OA
Shri R.N.Singh for Shri R.V.Sinha, counsel for
respondents in OA

MA-2395/2003

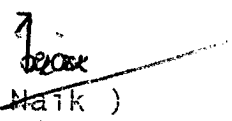
MA-2395/2003 has been filed by the respondents seeking extension of time to implement Tribunal's order dated 18.7.2003 passed while deciding the OA, whereby two months' time was given to the respondents to comply with the directions issued therein. Two months' time had expired on 18.9.2003. However, learned proxy counsel for respondents pointed out that the copy of the order dated 18.7.2003 was received by Shri R.V.Sinha, learned counsel on 6.10.2003 and thereafter, the order was transmitted to the Department on 16.10.2003. So even if the time is taken from 16.8.2003, the time had expired on 16.10.2003 and this MA (MA-2395/2003) has been filed on 31.10.2003. Therefore, MA seeking extension has become time barred since it has been filed after the expiry of two months' time granted in the order dated 18.7.2003.

At this stage, Shri R.N.Singh, learned proxy counsel states that if one month's time is granted from today to implement the Tribunal's order, the respondents will implement the directions issued on 18.7.2003 within the time. On this, Shri V.S.R.Krishna, learned counsel

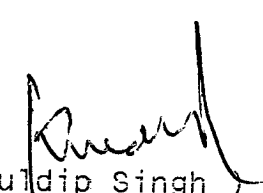
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assures that he will not file any contempt petition within one month from today.

MA-2395/2003 is accordingly dismissed.


(S.K. Naik)
Member (A)

/sunil/


(Kuldip Singh)
Member (J)